## GOVERNMENT OF INDIA MINISTRY OFTRIBAL AFFAIRS RAJYA SABHA QUESTION NO30.11.2009 ANSWERED ON DISTRIBUTION OF LAND TO TRIBAL FAMILIES .

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Shri T.K. Rangarajan

Will the Minister of COALCOALTRIBAL AFFAIRS be pleased to state :-

(a) whether land has been distributed to tribal families under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;

(b) if so, the number of beneficiaries; and

(c) the States where distribution of land has been effected?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

(DR. TUSHAR A. CHAUDHARY)

(a): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 does not envisage distribution of land to tribals and people residing in the forests. This Act seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded.

(b)&(c): In view of reply to part (a) above, these questions do not arise.